

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No.26/2010(Suo-motu)

Sub: Compliance of the Order dated 24.12.2009 in Petition No. 117/2009.

Date of hearing : 18.5.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Respondent : 1. Indian Energy Exchange Ltd, New Delhi  
2. Power Exchange of India Ltd, Mumbai

Parties present : 1. Ms. Payal Chawla, PXIL  
2. Shri Anand Ganeshan, Advocate, IEX  
3. Shri Satyajit Ganguly, PXIL  
4. Shri R. K. Mehndiratta, IEX  
5. Shri S.S. Barpanda, NLDC, Powergrid

This petition was listed for hearing the respondents on the show cause notice dated 30.3.2010 issued under Section 142 of the Electricity Act, 2003 for contravention of the directions of the Commission in its order dated 24.12.2009 in Petition No. 117/2009.

2. Learned counsel for second respondent sought short adjournment on the ground that the Senior Advocate engaged in the case was not available in Delhi on account of prior commitment. Learned counsel for first respondent also sought an adjournment of the matter by 10 days.

3. The Commission directed that the matter be posted for hearing on 20.5.2010 at 1230 hrs.

4. The Commission further directed the respondents to ensure that their technical experts conversant with the operation of the power exchanges be present during the hearing to clarify the queries of the Commission.

5. The Commission also directed that the representatives of NLDC should be present during the hearing to assist the Commission.

Sd/-  
(T. Rout)  
Joint Chief (Law)